

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Srinagar)

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Subject: Suspension of Practice as an Advocate.

NOTIFICATION

No: 2579 of 2026/RG/LP

Dated: 22.10.2026

It is hereby notified that the below mentioned applicant has voluntarily suspended his practice as an Advocate, therefore, the same is suspended from the date shown against his name as below:-

S.No	Name of Advocate S/Shri	Date of Suspension	Enrollment No. & Date
1.	Sh. Shafeeq Ahmed, S/O Sh. Sadiq Hussain R/O Dodasanbala, Tehsil Thannamandi District Rajouri A/P Flat No.133, Poonch House, Talab Tillo, Jammu	22.10.2026	JK/986/2011 Dt.01.02.2011 (Absolute)

By Order.


(Syed Mujtaba Hussain)
Registrar Administration (L.P.)
High Court Main Wing, Srinagar

No: 49581-90 RG/LP Dated: 22.10.2026

Copy to the:-

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Rajouri/Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same on the official website of the High Court for information of the concerned.
7. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Notifications file for record.
10. **Mr. Shafeeq Ahmed, S/O Sh. Sadiq Hussain R/O Dodasanbala, Tehsil Thannamandi District Rajouri A/P Flat No.133, Poonch House, Talab Tillo, Jammu.**


Registrar Administration (L.P.)